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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1514/97

Date of Order : 12.11.97

BETWEEN :

M.V.K.Anand

.. Applicant.

AND

1. The Chief General Manager,
Telecom Department,
Hyderabad.
2. Telecom Divisional Manager,
Tirupathi.
3. The Senior Superintendent,
Telegraph Telecommunication Division,
Kurnool.
4. The Superintendent,
Telegraph Telecommunication Division,
Nellore.
5. The Superintendent,
Telegraph Telecommunication Division,
Tirupathi (SSA).
6. The Union of India,
rep. by its Secretary.
Telecommunication Department,
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr. R.Briz Mohan Singh

Counsel for the Respondents

.. Mr. V.Bhimanna

CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri H.Rajendra Prasad, Member (Admn.) X

Mr.R.Briz Mohan Singh, learned counsel for the applicant
and Mr.V.Bhimanna, learned standing counsel for the respondents.

[Signature]

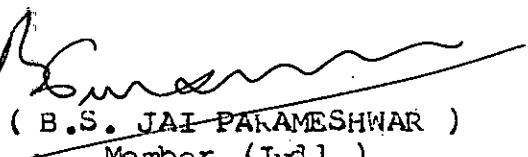
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.. 2 ..

2. The applicant claims promotion to LSG under One Time Bound Promotion scheme introduced by the department in the year 1993. Under the provisions of letter No.11-14/88-ECG, dated 4.8.89 the Department of Telecom has introduced certain concessions to officials belonging to SC category in the matter of promotion under time bound promotion scheme. The details are at Annexure-3. The applicant claims his right for promotion under this circular. According to him he became eligible to be considered against the SC point in 40 point roster on completion of 10 years of service which, in his case, was 1993.

3. The applicant has submitted a representation to R-2 on 8.7.96, which can be seen at Annexure-5 to the OA.

3. It would be adequate in the instant case to direct R-2 to have the claim of the applicant examined in terms of paras-3 & 4 of the D.G's letter reproduced in Annexure-3 to the OA. In case he is found to be entitled for the promotion which he claims, the same should be physically ordered within 90 days from the date of receipt of a copy of this order.

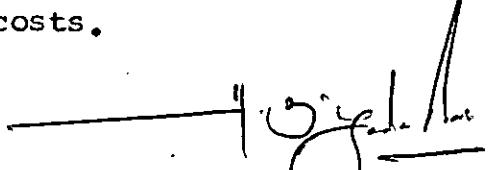
4. Thus, the OA is disposed of. No costs.


(B.S. JAI PAKAMESHWAR)
Member (Jud.1.)

12-11-97

Dated : 12th November, 1997

(Dictated in Open Court)


(H. RAJENDRA PRASAD)
Member (Admn.)

sd

O.A.1514/97.

To

1. The Chief General Manager,
Telecom Department, Hyderabad.
2. The Telecom Divisional Manager,
Tirupati.
3. The Senior Superintendent,
Telegraph Telecommunication Division,
Kurnool.
4. One copy to Superintendent,
Telegraph Telecommunication Division,
Nellore.
5. The Superintendent, Telegraph Telecommunication Division,
Tirupati.(SSA)
6. The Secretary, Union of India, Telecommunication Dept.,
New Delhi.
7. One copy to Mr.R.Briz Mohan Singh, Advocate, CAT.Hyd.
8. One copy to Mr. V.Bhimanna, Addl.CGSC. CAT.Hyd.
9. One copy to ^{HMLP} ~~HBSJP~~ M.(A) CAT.Hyd.
10. One copy to D.R.(A) CAT.Hyd.
11. One spare copy.

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I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)
The Hon'ble Mr. B. S. Saifudinewar :M(G)

DATED:- 12/11/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 1514/97.

T.A.No. (W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

Interim before
1/2 comm/97 to 1/2

केन्द्रीय प्रशासनिक अदालत Central Administrative Tribunal
प्रेषण/DESPATCH
20 NOV 1997
हैदराबाद न्यायालय HYDERABAD BENCH